

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 1611 of 2019

Loknath Saha Petitioner.

Versus
The State of Jharkhand & Ors. Respondents.

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

For the Petitioner : Mr. Bijay Kumar Pandey, Advocate
For the Respondents : A.C. to SC

5/ 05.04.2021 As prayed for, three weeks' time is allowed to the learned counsel
for the petitioner to remove the defects, as pointed out by the Office.

(Dr. S.N. Pathak, J.)

RC